

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3013
ANSWERED ON 12TH MARCH, 2020

MOTOR VEHICLES ACT, 2019

3013. SHRI ASADUDDIN OWAISI:
SHRI SYED IMTIAZ JALEEL:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of States which have implemented the new Motor Vehicles Act, 2019 in toto and with amendments, separately;
- (b) the details of States which have not adopted the said Act due to hefty fines;
- (c) whether the States are empowered to amend the said Act under some sections and if so, the details thereof; and
- (d) whether the Government proposes to further amend the said Act keeping in view the widespread public agitation and if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Ministry has not received any information from any State that have not implemented the provisions of the Motor Vehicles (Amendment) Act, 2019.

(c) The Section 200 of the Motor vehicles Act, 1988 after the Motor Vehicles (Amendment) Act, 2019, recently passed by the Parliament, reads -“200 Composition of certain offences – (1) Any offence whether committed before or after the commencement of this Act punishable under section 177, section 178, section 179, section 180, section 181, section 182, sub-section (1) or sub-section (3) or sub-section (4) of section 182A, section 182B, sub-section (1) or sub-section (2) of section 183, section 184 only to the extent of use of handheld communication devices, section 186, section 189, sub-section (2) of section 190, section 192, section 192A, section 194, section 194A, section 194B, section 194C, section 194D, section 194E, section 194F, section 196, section 198, may either before or after the institution of the prosecution, be compounded by such officers or authorities and for such amount as the State Government may, by notification in the Official Gazette, specify in this behalf.”

(d) No such proposal is under consideration with the Ministry.
